

Government (Civil) Revenue Receipts—Volume I—Indirect Taxes and Volume II—Direct Taxes, under article 151(1) of the Constitution. [Placed in Library. See No. LT-10849/76].

**TEXTILES COMMITTEE (CESS) AMNDT. RULES, 1976**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAPI SINGH): I beg to lay on the Table a copy of the Textiles Committee (Cess) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 509 in Gazette of India dated the 10th April, 1976, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-10850/76].

SHRI KRISHNA CHANDRA HALDER (Ausgram): For the next item, Calling Attention, the Minister is not here. I wish to draw your attention to this. The Minister has not turned up. They are not serious about it.

MR. SPEAKER: You cannot blame the Minister. We have finished the Question list early.

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I have sent a message to him. He will be coming.

Meanwhile we take up the next item. He will be coming soon.

SHRI S. M. BANERJEE (Kanpur): I have a submission to make. You in your wisdom have disallowed Calling Attention Notice on the Bangladesh matter regarding Farakka. We are learning from the papers that they are going to have a march to Farakka, under the leadership of Maulana Bhashani. If you disallow the Calling Attention Notice, will you kindly ask the Minister to make a statement?

SHRI RAMAVATAR SHASTRI (Patna): Why did you disallow it?

MR. SPEAKER: That is not proper. Don't ask why. Statement by Minister of Parliamentary Affairs.

11.45 hrs.

**BUSINESS OF THE HOUSE**

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 17th May, 1976, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:—

(a) The Coal Mines (Nationalisation) Amendment Bill, 1976.

(b) The National Library Bill, 1972, as reported by the Joint Committee.

(c) The Tea (Amendment) Bill, 1976.

(d) The Additional Emoluments (Compulsory Deposit) Amendment Bill, 1975.

(3) Consideration and passing of the following Bills as passed by Rajya Sabha.—

(a) The Workmen's Compensation (Amendment) Bill, 1976

(b) The Marriage Laws (Amendment) Bill, 1976.

(c) The Tariff Commission (Repeal) Bill, 1975.

(4) Consideration and passing of:—

(a) The Life Insurance Corporation (Modification of Settlement) Bill, 1976.

(b) The Disturbed Areas (Special Courts) Bill, 1972 as reported by the Joint Committee.